

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-437(PB)/2017

IN THE MATTER OF:

M/s. Mecasa Furnishing Pvt. Ltd.

.... Applicant/Petitioner

Vs.

Bhasin Infotech & Infrastructure Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioner : Ms. Amrita Sharma, Adv.

For the Respondent : Mr. Vivek Malik, Adv.

ORDER

This is an application for recalling order dated 24.10.2017 dismissing the petition for non-prosecution.

For the reasons stated in the application, order dated 24.10.2017 is recalled and the petition is restored to its original number.

Application stands disposed of.

The matter is called for hearing.

Notice to show cause for 8th January, 2018. Learned Counsel for the respondent, Mr. Vivek Malik accepts notice and requests for 10 days' time to file reply. Let reply be filed within 10 days with a copy in advance to the Counsel for the Operational Creditor-petitioner.



Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List the matter on 8th January, 2018. In the meanwhile, learned Counsel for the petitioner undertakes to file affidavit and declaration of the concerned IRP.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**

06.12.2017
V. Sethi